

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**M.A. No. 62/1331/2021**

**In**

**T.A. No. 62/3304/2021**

This the 06th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Rashid Khan

.....Applicant

(Advocate:- Mr. Arif Sikandar Mir)

Versus

1. State of J&K and Ors

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

M.A. No. 62/1331/2021 has been moved seeking transfer of this matter back to Hon'ble High Court of Jammu and Kashmir at Srinagar as Hon'ble High Court has recalled the order dated 05.10.2020 passed in SWP No. 1151 of 2018 and has directed that the case file be sent back to Hon'ble High Court of Jammu and Kashmir at Srinagar.

2. Heard Mr. Arif Sikandar Mir, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the M.A.

3. In view of the order dated 22.12.2020 of the Hon'ble High Court passed in CM No. 6470/2020 in SWP No. 1151/2018, the M.A. is allowed. The Registry is directed to send back the file to Hon'ble High Court of Jammu and Kashmir at Srinagar.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Arun*